

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV**

**ITEM No. 113
IB-237/(ND)/2020**

IN THE MATTER OF:

Kone Elevator India Pvt. Ltd.
Vs.

....**Applicant**

Three C Facility Management Pvt.Ltd.

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 23.03.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant

:

For the Respondent

:Mr.RajnishSinha, Adv.

Ms.ShreyaKohli, Adv.

ORDER

Learned Counsel for the Corporate Debtor states that they have filed an additional affidavit without seeking permission from the Court and requests time to file an appropriate application. List on 27.04.2021.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (T)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (J)**